

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Rev. P (SH) No. 50 of 2013

21.08.2013

Heard Mr. JM Thangkhiew, the learned counsel for the petitioner who submits that, in this instant case there was a fight between the complainant and the accused and in the process one of the relative of the petitioner sustained serious injuries and subsequently died. Thereafter, pre-arrest bail was moved before this Court and the same was rejected vide order dated 11.07.13 in AB (SH) No. 87 of 2013 and AB (SH) No. 88 of 2013 but unfortunately, the ADM, West Garo Hills, Tura vide order dated 12.07.13 granted bail to the accused.

I have perused the impugned order 12.07.13; it appears that the Subordinate Court has failed to adhere to the order passed by the Higher Court, so the matter needs to be considered seriously.

Call for the Lower Court case record as well as CD.

The concerned ADM, West Garo Hills, Tura is also directed to appear in person on the next date fixed.

Registry is directed to send a copy of this order to the ADM, West Garo Hills, Tura as well as to Mr. ND Chullai, the learned senior counsel who shall in turn communicate this order to the concerned ADM.

List this matter on 28.08.13.

JUDGE

V. Lyndem.

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
MC (SH) No. 250 of 2013**

21.08.2013

List this matter on 4.09.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 160 of 2011

21.08.2013

The matter came up for Hearing but it appears that the learned counsel for the petitioner is out of station as informed by Ms. D Shylla, the learned counsel.

Mr. S Sen Gupta, the learned GA is present.

List this matter on 18.09.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 189 of 2011

21.08.2013

List this matter on 4.09.13 as the learned counsel appearing for respondent No. 4 is not available.

Mr. N. Khan, the learned counsel for the petitioner and Mr. VGK Kynta, the learned senior counsel are present.

List this matter accordingly.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C)(SH) No. 263 of 2011

21.08.2013

Heard Mr. H. Kharmih, the learned counsel for the petitioner as well as Mr. VGK Kynta, the learned senior counsel for the respondent.

In the course of the argument it has been brought to the notice of this Court that, the order dated 25.03.10 passed by the Acting Sardar is not available in the file. Hence, I am of the considered view that, no effective judgment can be passed without perusal of the said order. The petitioner's counsel is therefore directed to file the said order by way of affidavit and thereafter the matter shall be heard.

List this matter on 18.09.13.

JUDGE

V. Lyndem.